

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.985/2003

Thursday, this the 17th day of April, 2003

Hon'ble Shri Govindan S. Tampi, Member (A)

VACATION BENCH

K.K. Marwah
F-75, Jeevan Park,
Pankha Road
New Delhi-59

..Applicant

(By Advocate: Shri M.K.Bhardwaj)

Versus

Govt.of NCT of Delhi & Others through

1. The Lt. Governor
GNCT of Delhi, Raj Niwas, Delhi
2. The Chief Secretary
Delhi Government
I.P.Estate, New Delhi
3. The Secretary (Education)
GNCT of Delhi
Old Secretariat, Delhi
4. The Director of Education
GNCTD of Delhi
Old Secretariat, Delhi

..Respondents

O R D E R (ORAL)

Heard Shri M.K.Bhardwaj who appeared for the applicant.

2. The applicant, who joined as PGT (Physics) in the respondents' Organisation in May, 1970, had a FIR registered against him in June, 1976, whereupon he was placed under suspension. He was finally acquitted by the criminal court in 1991. In 1993, the applicant was asked to submit the certificate of his academic qualification, which was fully accepted in July, 1995. In November, 1999, a fresh Memo was issued to the applicant to produce all the educational certificates and followed

h2

(2)

it up by a charge-sheet for not submitting the documents. The concerned inquiry was completed in July, 2001. The applicant's representation against the inquiry report was not heeded and he was penalised on 7.1.2003. The applicant filed OA-249/2002, which was disposed of on 31.1.2003 permitting the applicant to file the appeal, which he did on 31.1.2003. The same is yet to be disposed of though the respondents had been directed to decide the appeal within thirty days of the receipt thereof. The applicant, who is aggrieved by the denial of justice to him as well as the inaction of the to deal with his appeal, has sought the intervention of the Tribunal.

3. Noting the above, I dispose of the present OA, without issuing formal notices to the respondents, to consider and decide the appeal dated 31.1.2003 filed by the applicant within one month from today, i.e., by 17th of May, 2003, and pass a reasoned and speaking order. Needless to say the applicant shall be at liberty to take action as advised, if he feels aggrieved by the decision to be taken by the respondents.

/sunil/

(GOVINDAN S. TAMPI)
MEMBER (A)